

बम्बई और अहमदाबाद के बीच तीसरी बोईंग उड़ान की मांग

10326. श्री मोतीभाई आर.

चांधरो : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वाणिज्य तथा उद्योग मण्डल ने बम्बई और अहमदाबाद के बीच तीसरी बोईंग उड़ान की मांग की है ;

(ख) क्या मण्डल ने बम्बई-अहमदाबाद-इंदौर - भोपाल-वाराणसी-कलकत्ता-बम्बई सरकुलर रूट की मांग की है ; और

(ग) वाणिज्य मण्डल की इन मांगों पर सरकार की क्या प्रतिक्रिया है और क्या इन्हें लागू किया जाएगा, और यदि नहीं, तो इसके क्या कारण हैं ?

पर्यटन और नागर विमानन मंत्री (श्री अनन्त प्रसाद शर्मा): (क) और (ख) जी, हाँ ।

(ग) इंडियन एयरलाइंस फ्लिहाल बम्बई-अहमदाबाद-बम्बई मार्ग पर प्रति-दिन मंत्रों तथा रात को एक बी-737 सेवा परिचालित कर रही है । इस मार्ग पर तीसरी बोईंग उड़ान की व्यवस्था पर उम समय विचार किया जाएगा जब 1982 में किसी समय अतिरिक्त विमान उपलब्ध हो जाएंगे ।

विमानों की तंगी के कारण इंडियन एयरलाइंस फ्लिहाल बम्बई-अहमदाबाद-इंदौर- भोपाल-वाराणसी- कलकत्ता- बम्बई सरकुलर मार्ग पर एक नई विमान सेवा प्रारम्भ करने की स्थिति में नहीं है । इसके अलावा, इंदौर विमान फ्लिहाल बोईंग परिचालनों के उपयुक्त नहीं है ।

Supply of Raw Material to Tube Industry by SAIL

10327. SHRI MANOHAR LAL SAINI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that due to failure to supply raw material to tube industry by the Steel Authority of

India Ltd. the industry in general has suffered a great set-back in maintaining its production which ultimately caused hardships to general consumers of tubes;

(b) whether Government had evolved a policy to issue no objection certificate to bonafide tube industries to import materials in order to supplement the provision of raw materials to the industry long back;

(c) if so, the reasons why the policy of import referred to in (b) above, could not be implemented; and

(d) if so, the facts thereof and action taken against all those having been found guilty of flouting Government orders in this regard?

THE MINISTER OF COMMERCE AND STEEL AND MNES (SHRI PRANAB MUKHERJEE): (a) It is true that the production of HR Coils/Skelp from SAIL in 1980-81 was very much below the target, and might have resulted in some hardship to tube makers and consumers. However, this category was allowed for import in 1980-81 as a canalised item, and 45000 tonnes was included in the plan for buffer imports.

(b) Yes, in an inter-ministerial meeting on the 15th January, 1981 it was agreed that the canalising agency might issue no objection certificates up to a maximum of 150,000 tonnes for back to back imports to those who had registered with them for imports of HR coils/skelp.

(c) and (d). It is understood that SAIL started issuing 'No objection certificates' from April, 1981, after further instructions were issued to it.

Import of Goods from U.S.A. North America and South American Countries

10328. SHRI B. K. GADHAVI: Will the Minister of COMMERCE be pleased to state the nomenclature and value of goods imported from USA.

North American and South American Countries through the various Government agencies during the years 1979-80 and 1980-81?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): The nomenclature and value of goods imported through Government agencies during the years 1979-80 and 1980-81 have not been compiled by the Directorate General of Commercial Intelligence and Statistics, Calcutta, under the Ministry of Commerce. However, according to statistics available, India's overall imports from USA, North American and South American countries during 1979-80 amounted to Rs. 1205.3 crores.

Amenities to Tourists Visiting Bodhgaya and Barabharra Hill in Bihar

10329. SHRI RAM SWARUP RAM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government are aware of complaints of tourists visiting Bodhgaya and Barabharra Hill in Bihar about lack of accommodation and other facilities; and

(b) steps being taken to improve the amenities to tourists visiting those places?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b). The Department of Tourism in the Centre, has not received any specific complaint about the lack of accommodation and other facilities at Bodhgaya and Barabharra Hills in Bihar. However, India Tourism Development Corporation has plans to add 25 rooms to their existing Travellers Lodge at Bodhgaya at present having 12 rooms. The Department of Tourism has prepared the Master Plan of Bodhgaya and has also acquired 21.56 acres of land there. Subject to availability of funds, it is proposed to develop a tourist complex at Bodhgaya comprising *inter-alia* accommodation facilities.

Customs, Excise, Gold (Control) Appellate Tribunal

10330. SHRI V. N. GADGIL: Will the Minister of FINANCE be pleased to state:

(a) whether a Customs, Excise, Gold (Control) Appellate Tribunal under revised Section 129 of Customs Act, 1962 has been constituted;

(b) if so, where is it located; and

(c) who are its members?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). The Customs, Excise and Gold (Control) Appellate Tribunal will be set up soon. The administrative arrangements relating to its constitution, are being finalised. It is proposed to have some Central benches of the Tribunal at New Delhi and regional benches at some other important cities.

40 प्रतिशत से अधिक विदेशी इक्विटी शेरधाररी कम्पनियों

10331. श्री राम शिलास पासवान : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) 40 प्रतिशत से अधिक विदेशी इक्विटी शेरधाररी उन कंपनियों की संख्या तथा नाम क्या हैं जिनके बारे में सरकार के पास ए. एस. आई. रिज्यूमे के अधीन जानकारी उपलब्ध है और उक्त जानकारी किन-किन वर्गों से संबंधित है;

(ख) क्या उक्त जानकारी को कम्प्यूटर टैप पर रखा गया है; और

(ग) यदि हां, तो क्या सरकार का विचार उक्त जानकारी को कम्प्यूटर से छापने और सभा पटल पर रखने का है ?

वित्त मंत्री (श्री आर. वेंकटरामन) :

(क) एक विवरण संलग्न है जिसमें ऐसी कंपनियों के नाम हैं जिनमें इस समय 40